Repealed by Act 36 of 1957.

THE REPEALING AND AMENDING ACT. 1950

No. XXXV of 1950



An Act to repeal certain enactments and to amend certain other enactments.

[19th April, 1950]

BE it enacted by Parliament as follows:-

- 1. Short title.—This Act may be called the Repealing and Amending Act, 1950.
- 2. Repeal of certain enactments.—The enactments specified in the First Schedule are hereby repealed to the extent mentioned in the fourth column thereof.
- 3. Amendment of certain enactments.—The enactments specified in the Second Schedule are hereby amended to the extent and in the manner mentioned in the fourth column thereof.
- 4. Savings.—The repeal by this Act of any enactment shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, or recognised or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

THE FIRST SCHEDULE

Repeals

(See section 2)

Year No.	Short title		uri Lista Lista	Extent o	f ropeal
North Section 1988	Acts of the Centro	ıl Legislatur	e	. : [1	****
1946 I	The Workmen's Compe			The v	whote
whate soft	Act, 1946.	Approximately and the second	$\{(f_{i},f_{i}),(f_{i},f_{i})\}$	has	1 12 1
1946 П	The Indian Mines (Ame	endment) A	ct, 1946 .	The w	rhol e
1946 III	The Code of Criminal	Procedure (A	mendment)	The v	hole "
which a call.	4. f. Activ 1948.	ie i zalieczne Distriction	न्दी वर्दी,		C YMP2

Year 1	No. 2	Short title Extent of 4	repeal
		Acts of the Central Legislaturs—contd.	
1946	IV	The Code of Criminal Procedure (Second Amendment) Act, 1946.	The whole
1946	v	The Professions Tax Limitation (Amendment) Act, 1946.	The whole
1946	VI.	The Insurance (Amendment) Act, 1946	The whole
1946	VIII	The Indian Income-tax (Amendment) Act, 1946.	The whole
1946	XI	The Provident Funds (Amendment) Act, 1946.	The whole
1946	хи	The Trade Marks (Amendment) Act, 1946 .	The whole
1946	XIII	The Indian Companies (Amendment) Act, 1946.	The whole
1946	XV.	The Indian Coconut Committee (Amendment) Act, 1946.	The whole
1946	XVI	The Protective Duties Continuation Act, 1946.	The whole
1946	XVIII	The Indian Soldiers (Litigation) Amendment Act, 1946.	The whole
1946	xxv	The Delhi Special Police Establishment Act, 1946.	Section 7
1946	XXVI	The Special Tribunals (Supplementary Provisions) Act, 1946.	Section 4
1946	XXIX	The Indian Tea Control (Amendment) Act, 1946.	The whole
1946	XXX	The Registration of Transferred Companies (Amendment) Act, 1946.	The whole
1946	XXXI	The Foreigners Act, 1946	Section 17
1947	I	The Criminal Tribes (Amendment) Act, 1947.	The whole
1947	ш	The Indian Extradition (Amendment) Act, 1947.	The whole
1947	IV	The Coffee Market Expansion (Amendment) Act, 1947.	The whole
1947	V I	The Indian Railways (Amendment) Act, 1947.	The whole
1947	VIII	The Indian Navy (Discipline) (Amendment) Act, 1947.	The whole
1947	XIII	The Delhi Muslim Wakfs (Amendment) Act, 1947.	The whole
1947	XIV	The Industrial Disputes Act, 1947	Section 40
1947	XXII	The Income-tax and Excess Profits Tax	The whole
1947	XXV	(Amendment) Act, 1947. The Indian Taniff (Amendment) Act, 1947	The whole

Year No.	Short title	Extent of repeal
	Acts of the Central Legislature—contd.	
1947 XXVII	The Motor Vehicles (Amendment) Act, 1947.	The whole
1947 XXVIII	The Indian Coinage (Amendment) Act, 1947 .	The whole
1947 XXXIII	The Negotiable Instruments (Amendment)	The whole
1947 XXXIV	The Indian Boilers (Amendment) Act, 1947 .	The whole
1947 XXXV	The Panth Piploda Laws (Amendment) Act, 1947	The whole-
1947 XXXV	The Indian Medical Council (Amendment) Act, 1947.	The whole
1947 XXXV	TIII The Foreigners (Amendment) Act, 1947	The whole
1947 XL	The Foreign Exchange Regulation (Amendment) Act, 1947.	The whole
1947 XLI	The Indian Merchant Shipping (Amendment) Act, 1947.	The whole
1947 XLII	The Indian Finance (Supplementary) Act, 1947.	The whole
1947 L	The Delhi and Ajmer-Merwara Rent Control (Amendment) Act, 1947	The whole
1947 LI	The Indian Cotton Cess (Amendment) Act, 1947.	The whole
1948 II	The Repealing and Amending Act, 1947	The whole
1948 IV	The Armed Forces (Emergency Duties) Amendment Act, 1947.	The whole
- 1948 V	The Indian Tariff (Second Amendment) Act, 1947.	The whole
1948 VI	The Code of Civil Procedure (Amendment) Act, 1948.	The whole
1948 X	The Insurance (Amendment) Act; 1948	The whole
1948 and SXIII	The Railways (Transport of Goods) (Amendment) Act, 1948.	The whole
1948 XVII	The Indian Army and the Indian Air Force (Amendment) Act, 1948.	The whole
1948 XVIII	The same of 1948, we are not as the confidence of the same of the	The whole
1948 XIX	The Indian Tea Control (Amendment) Act,	The whole
1948 XXI	The Indian Railways (Amendment) Act, 1948	The whole
1948 XXII	I The Taxation on Income (Investigation Commission) (Amendment) Act, 1948.	- The whole
1948 XXIV	7 The Indian Aircraft (Amendment) Act, 1948	. The whole

Year 1	2 · 2	Short title	Extent of repeal
		Acts of the Central Legislature—concld.	
1948	XXV	The Provincial Insolvency (Amendment) Act, 1948.	The whole
1948	XXVII	The Control of Shipping (Amendment) Act, 1948.	The whole
1948	XXVII	The Delhi and Ajmer-Merwara Rent Control (Amendment) Act, 1948.	The whole
1948	XXX	The Indian Lac Cess (Amendment) Act, 1948.	The whole
1948	XXXIII	The Calcutta Port (Pilotage) Act, 1948	Section 11
1948	XXXVI	The Bombay, Calcutta and Madras Port Trusts (Constitution) (Amendment) Act, 1948.	The whole
1948	XXXIX	The Indian Registration (Amendment) Act, 1948.	The whole
1948	XLII	The Indian Merchant Shipping (Amendment) Act, 1948.	The whole
1948	XLIII	The Indian Army (Amendment) Act, 1948 .	The whole
1948	XLIV	The Durgah Khawaja Saheb (Amendment) Act, 1948.	The whole
1948	XLV	The Indian Telegraph (Amendment) Act, 1948.	The whole
1948	XLIX	The Taxation on Income (Investigation Commission) (Second Amendment) Act, 1948.	The whole
1948	T.	The Cantonments (Amendment) Act, 1948 .	The whole
1948	ĽV	The Indian Income tax (Amendment) Act, 1948.	The whole
1948	LVI	The Territorial Army Act, 1948	Section 15
1948	LVII COS	The Indian Navy (Discipline) Amendment Act, 1948.	The whole
1948 400 dan	LIX	The Indian Cotton Cess (Amendment) Act, 1948.	The whole
1948	ıl XII	The Reserve Bank (Transfer to Public Owner-ship) Act, 1948.	Section 7 and Schedule
1948		The Factories Act, 1948 was demanded and the control of the contro	Section 119 and the Table of Enectments
	LXIV	The Essential Supplies (Temporary Powers) (Amendment) Act, 1948.	The whole
1948	14 A.V	The Indian Railways (Second Amendment) Act, 1948.	The whole
Nivits Ni	•	Ordinances made by the Governor-General	
1944	m	The Restriction and Detention Ordinance, 1944	The whole
1944	XXX	The Army (Provision for Dependents), Ordinatee, 1944.	The whole

2	oar 1		Short title	Extent of repeal			
ey ++444	Ordinances made by the Governor-General—contd.						
	1945	XL	The Army (Forfeiture of Emoluments) Ordinance, 1945.	The whole			
	1946	1.	The Repealing Ordinance, 1946	The whole			
	1946	VII	The Criminal Law (1943 Amendment) Amending Ordinance, 1946.	The whole;			
٠.	1946	VIII	The Allied Forces (China) Ordinance, 1946.	The whole			
	1946	IX	The National Service (Technical Personnel) Amendment Ordinance, 1946.	The whole Gran			
\$' ·	1946	хш	The Army (Forfeiture of Emoluments) Amendment Ordinance, 1946.	The whole			

THE SECOND SCHEDULE

Amendments

(See section 3)

Year 1	No. 2	Short ti	tle Amendments
		Acts of the Central	Legislature
1860	XLV	The Indian Penal Code	In the Explanation to section 4891 for the figures, letters and word "4-96 and 489D" the figures, letters and word "489C, 489D and 489E" shall be substituted.
1867	XXV	The Press and Registra- tion of Books Act, 1867.	In the preamble, for the words "periodicals containing news", the word papers" shall be substituted.
1878	XI	The Indian Arms Act, 1878	In clause (i) of section 19, the word and figures "section 14 or" shall be omitted
4897	v	The Amending Act, 1897.	In the third Schedule, the entry relating to Act XII of 1874 shall be omitted
2898	v	The Code of Criminal Procedure, 1898.	In Schedule II, in the second column in the entry relating to section 222, for the words "transportation or transportation" the words "transportation or shall be substituted.
190 8	XV '	The Indian Port Ass, 1908.	In clause (e) of section 48. for the wor "any port within the territories admin tered by the Governor of Fort Saint Geor in Council", the words "any port in t State of Madras or the port of Gopalp in the State of Orissa" shall be substituted.
1925	XIX	The Provident Funds Act, 1925.	In sub-section (2) of secton 5, for the words and figures "the Succession Certificate Act, 1889", the words and figure "the Indian Succession Act, 1925" shall be substituted.

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Year	No. 2	Short title	Amendments 4
A SECTION OF	to be beginning to the second of the second	Acts of the Central Legisl	atura contd.
1035'15,	XXX	1939. Certi	n item 7 of Part I of the Schedule, the words "British India Load Line ficate", the words "Indian Load Certificate" shall be substituted.
1947	XIV	of th	the provise to sub-section (2) of it 15, after the words "the House People", where they occur last, the "may" shall be inserted.
1 949 *	XXV.	(Legal Proceedings) "Ord Act, 1949. dure' XXI	section 7, for the words and figures or XXI of the Code of Civil Procedy, the words and figures "Order of the First Schedule to the Code ivil Procedure" shall be substituted.
		Act of the Madras Legisla	iture
1886	IV	Act, 1886. to t Gove the v	section 1, for the words "It extends he territories administered by the mor in Council of Fort St. George", words "It extends to the whole of the of Madras" shall be substituted.

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